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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

C.P. 24/93 in

Original Application No. 663/92

Shri Karpurapu Vara Prasada Rao
V/s.

... Applicant.

Shri B.P. Verma,
Addl. Secretary (C & C)
Ministry of Finance
Department of Economic Affairs
Government of India,
North Block, New Delhi.

Shri S. Mitra
General Manager
India Security Press
Nasik Road,
Nasik.

... Respondents.

CORAM: Hon'ble Shri Justice M.S. Deshpande, Vice Chairman
Hon'ble Shri M.Y. Priolkar, Member (A).

Appearance:

Applicant in person

Shri P.M. Pradhan, counsel
for the respondents.

Tribunal's Order.

Dated: 16.4.93

The only question to be decided is whether there was a breach of the order dated 4.12.92 when the D.P.C. met. According to the applicant the promotion should have been actually on adhoc basis as per first para of the order of that date, but it appears from the second para and on the statements of the respondents' counsel that the applicant was considered and the D.P.C. met. However no promotion either on regular or on adhoc basis had taken place and if and when such a promotion is made, the applicant will also be considered. The affidavit filed by the respondents says that the applicant was considered but was not found fit. There was no apprehension to make a regular promotion on out of turn basis.

Shri Pradhan placed before us the proceedings of the D.P.C. and we found that the applicant was considered by the D.P.C. and, taking into consideration the

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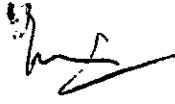
departmental proceedings against him, was not found fit. We are satisfied with the findings and there has been no violation of any direction made by the court or any undertaking given to the court. There is no substance in the Contempt Petition.

Contempt Petition No. 24/93 is dismissed.

With regards to M.P. 128/93 the prayer is that enquiry proceedings in respect of charge sheet dated 8.6.91 should be completed early compiled with. Shri Pradhan states that respondents are willing to complete the enquiry within the period, which the Tribunal may prescribe. We direct the respondents to complete the enquiry within four months from today.

M.P. 128/93 stands disposed of.

Keep the case in Sine- die list.


(M.Y. PRIOLKAR)
MEMBER (A)


(M.S. DESHPANDE)
VICE CHAIRMAN

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